

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No.110 of 2020

IN THE MATTER OF:

Brookefield Technologies Pvt. Ltd. & Anr.

...Appellants

Versus

Shailaja Iyer & Ors.

...Respondents

Present:

For Appellant: Mr. Arun Sri Kumar and Mr. Jacob Alexander, Advocates

For Respondent: None

O R D E R

(Virtual Mode)

27.07.2020 Heard the Learned Counsel for the Appellant.

Let Notice be issued to Respondents by Speed Post. Requisites along with process fee, if not filed, be filed by 29.07.2020. If the Appellants provide the e-mail Addresses of the Respondents, Let Notice be also issued through e-mail.

Respondents shall file Reply-Affidavits within 2 weeks of receipt of Notice.

List the Appeal after three weeks.

Question of interim relief to be considered after service is completed.

**[Justice A.I.S. Cheema]
Member (Judicial)**

**[Justice Venugopal M.]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

Basant B./ md/